

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)
AT CHENNAI**

O.A.NO.143 OF 2022

SHRI V. PARAMESH

... Applicant

-Vs-

The Deputy Commissioner,
Bengaluru Urban District &
13 others

... Respondent

INDEX

SI. No	DATE	PARTICULARS	Page No.
1.	20.02.2023	Reply filed by the 9th Respondent	1
2.		Village Map of Kumbena Agrahara	2
3.	09.09.2022	Commissioners Office Order	3

T.V.SEKAR
Counsel for 9th Respondent
Cell No.9381059010
Email ID: sekarvallam@gmail.com

Before the National Green Tribunal (SZ) court, Chennai

Original Application No: 143/2022 (SZ)

Between

Paramesh V

: Applicant

And

Deputy Commissioner, Bangalore

Urban district and others

: Respondent

Reply of Responding No:9

Herein, I Sapna N.K Assistant Executive Engineer, Lakes-Mahadevapura, Bruhat Bangalore Mahanagara Palike submits as under:

I Submit that the said residential apartments in the Survey No 30, 31/1, 31/2 and 34/1 of Kumbena Agrahara village, Bidarahalli hobli, Bangalore east taluk is not within or in the buffer area of any Lake in Bruhat Bengaluru Mahanagara Palike custody. Hence there is no encroachment of Lake or violation of buffer zone pertaining to Lake. Herewith enclosed village map of Kumbena Agrahara village for kind perusal.

Hence submitted reply.


20/2/2023
Assistant Executive Engineer
Lakes-Mahadevapura
Bruhat Bangalore Mahanagara Palike



BRUHAT BENGALURU MAHANAGARA PALIKE

BBMP Offices, N R Square, Bengaluru - 560 002

CCOM/PR/184 /2022-23

Date: 09.09.2022

OFFICE ORDER

Subject: Procedure for Removal of Encroachment from SWDs in BBMP

Reference: 1) BBMP Circular No. COM/PSR(4)/12257/2017-18 dated 27.02.2018
2) BBMP Order No. CCOM/PR/184/2022-23 dated 03.09.2022

* * * * *

In continuation of the circular dated 27.02.2018 and office order dated 03.09.2022 at Reference 1 and Reference 2, respectively, it is further clarified as under:

1. All Storm Water Drains (SWDs) belong to the Revenue Department, GoK and the encroachments are cleared under the section 104 of Land Revenue Act of 1964. Section 104 provides for summary eviction. Hence, the Thasildhar order, under Section 104 shall be obtained while clearing the encroachments.
2. The covering of SWDs is prohibited by the National Green Tribunal (NGT) in toto. It doesn't require notice to be issued for removal of coverings on SWDs, and shall be removed immediately. However, if the limited covering is provided to access house / apartment complex and is built with all due permissions from the concerned authorities, that access shall not be demolished.

The Executive Engineer of SWD shall coordinate with Revenue Department for identification and survey of encroachments and jurisdictional Executive Engineer of the zone shall ensure removal of the encroachments. In case of non-compliance, strict action shall be initiated on the concerned.

(P.ushar Girinath)
Chief Commissioner

Bruhat Bengaluru Mahanagara Palike

Copy To:

1. Hon'ble Administrator, for kind information
2. The Head of Legal Cell, for kind information
3. Special Commissioner, Projects, for kind information and necessary action
4. Engineer in Chief, for kind information and necessary action
5. Chief Engineer, SWD, for kind information and necessary action
6. All Zonal Chief Engineers, for kind information and necessary action
7. Office copy



ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಬಿಬಿಎಂಪಿ ಕಚೇರಿಗಳು, ಎನ್ ಆರ್ ಸ್ಟೇರ್, ಬೆಂಗಳೂರು - 560 002

ಮು.ಆ/ಪಿ.ಆರ್/184/2022-23

ದಿನಾಂಕ: 09.09.2022

ಕಚೇರಿ ಆದೇಶ

ವಿಷಯ: ಬಿಬಿಎಂಪಿಯಲ್ಲಿನ ಬೃಹತ್ ನೀರು ಗಾಲುವೆ (SWD) ಗಳಿಂದ ಅತಿಕ್ರಮಣವನ್ನು ತೆಗೆದುಹಾಕುವ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ: 1) ಬಿಬಿಎಂಪಿ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ COM/PSR(4)/12257/2017-18 ದಿನಾಂಕ 27.02.2018

2) ಬಿಬಿಎಂಪಿ ಆದೇಶ ಸಂಖ್ಯೆ CCOM/PR/184/2022-23 ದಿನಾಂಕ 03.09.2022

ಮೇಲೆ ತಿಳಿಸಿದ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ 1 ರ 27.02.2018 ಸುತ್ತೋಲೆ ಮತ್ತು ಉಲ್ಲೇಖ 2 ರ 03.09.2022 ಆದೇಶ, ಇದನ್ನು ಈ ಕೆಳಗಿನಂತೆ ಮತ್ತಷ್ಟು ಸ್ಪಷ್ಟಪಡಿಸಲಾಗಿದೆ:

1. ಎಲ್ಲಾ ಬೃಹತ್ ನೀರು ಗಾಲುವೆ (SWD) ಗಳು ಕಂದಾಯ ಇಲಾಖೆ ಗೆ ಸೇರಿದ ಮತ್ತು 1964 ರ ಭೂ ಕಂದಾಯ ಕಾಯಿದೆಯ ಸೆಕ್ಷನ್ 104 ರ ಅಡಿಯಲ್ಲಿ ಅತಿಕ್ರಮಣಗಳನ್ನು ತೆರವುಗೊಳಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಸೆಕ್ಷನ್ 104 summary eviction ಒದಗಿಸುತ್ತದೆ. ಆದ್ದರಿಂದ, ಅತಿಕ್ರಮಣಗಳನ್ನು ತೆರವುಗೊಳಿಸುವಾಗ ಸೆಕ್ಷನ್ 104 ರ ಅಡಿಯಲ್ಲಿ ತಾಸಿಲ್ದಾರ್ ಆದೇಶವನ್ನು ಪಡೆದು ತೆರವುಗೊಳಿಸಬೇಕಾಗಿರುತ್ತದೆ.
2. ಬೃಹತ್ ನೀರು ಗಾಲುವೆ (SWD)ಗಳ ಮೇಲೆ ಹೊದಿಕೆ ನಿರ್ಮಾಣವನ್ನು NGT ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿದೆ. SWD ಗಳ ಕವರ್‌ಗಳನ್ನು ತೆಗೆದುಹಾಕಲು ನೋಟಿಸ್ ನೀಡುವ ಅಗತ್ಯವಿಲ್ಲ ಮತ್ತು ತಕ್ಷಣವೇ ತೆರವುಗೊಳಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ, ಮನೆ/ಅವಾರ್ಟ್‌ಮೆಂಟ್ ಸಂಕೀರ್ಣವನ್ನು ಪ್ರವೇಶಿಸಲು ಸೀಮಿತ ಹೊದಿಕೆಯನ್ನು ಒದಗಿಸಿದ್ದರೆ ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ಅಧಿಕಾರಿಗಳಿಂದ ಎಲ್ಲಾ ಅನುಮತಿಗಳೊಂದಿಗೆ ನಿರ್ಮಿಸಿದ್ದರೆ, ಆ ಪ್ರವೇಶವನ್ನು ಕಡವಲಾಗುವುದಿಲ್ಲ.

ಬೃಹತ್ ನೀರು ಗಾಲುವೆ (SWD) ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್ (Executive Engineer - SWD) ಅವರು ಅತಿಕ್ರಮಣಗಳ ಗುರುತಿಸುವಿಕೆ ಮತ್ತು ಸಮೀಕ್ಷೆಗಾಗಿ ಕಂದಾಯ ಇಲಾಖೆಯೊಂದಿಗೆ ಸಮನ್ವಯಗೊಳಿಸಬೇಕು ಮತ್ತು ವಲಯ ವ್ಯಾಪ್ತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್ (Executive Engineer of the Zone) ಅತಿಕ್ರಮಣಗಳನ್ನು ತೆಗೆದುಹಾಕುವುದನ್ನು ಖಚಿತಪಡಿಸಿಕೊಳ್ಳಬೇಕು ವಾಲಿಸದಿದ್ದಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟವರ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.

(ತುಷಾರ್ ಗಿರಿನಾಥ್)

ಮುಖ್ಯ ಆಯುಕ್ತರು

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಪ್ರತಿಯನ್ನು:

1. ಗೌರವಾನ್ವಿತ ಆಡಳಿತಗಾರರು, ಮಾಹಿತಿಗಾಗಿ
2. ಕಾನೂನು ಕೋಶದ ಮುಖ್ಯಸ್ಥರು, ಮಾಹಿತಿಗಾಗಿ
3. ವಿಶೇಷ ಆಯುಕ್ತರು, ಯೋಜನೆಗಳು, ಮಾಹಿತಿಗಾಗಿ ಮತ್ತು ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ
4. ಇಂಜಿನಿಯರ್ ಇನ್ ಚೀಫ್, ಮಾಹಿತಿಗಾಗಿ ಮತ್ತು ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ
5. ಮುಖ್ಯ ಇಂಜಿನಿಯರ್, SWD, ಮಾಹಿತಿಗಾಗಿ ಮತ್ತು ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ
6. ಎಲ್ಲಾ ವಲಯ ಮುಖ್ಯ ಇಂಜಿನಿಯರ್‌ಗಳು, ಮಾಹಿತಿಗಾಗಿ ಮತ್ತು ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ
7. ಕಚೇರಿ ಪ್ರತಿ

**BEFORE THE
NATIONAL GREEN
TRIBUNAL (SZ)
AT CHENNAI**

O.A.NO.143 OF 2022

SHRI V. Paramesh
... Applicant

-Vs-

The Deputy Commissioner,
Bengaluru Urban District &
13 others
... Respondent

**Reply filed by the 9th
Respondent**

**T.V.SEKAR
Counsel for 4th Respondent
Cell No.9381059010
Email ID:
sekarvallam@gmail.com**